

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

..... Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

..... Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP
Order delivered on 01.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner : Mr. Krishna Kumar,
Ms. Srujana Suman Mund, Advs.
Mr. Om Prakash Vijay, RP
For the Respondent : Mr. Ashish Aggarwal & Mr. Gurcharan
Singh, Advs. For Ex-directors

ORDER

Mr. Aggarwal, Ld. Counsel for the non-applicant states that certain documents have been filed in the Registry yesterday by diary no. 5159. However, the same is not available on record. The registry is directed to attach the same with the files RP may also file any other pleadings by tomorrow.

List for arguments on 09.08.2018.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)